Food Safety and Standards Authority of India
(A Statutory Authority under Ministry of Health & Family Welfare, Govt. of India)
Recruitment Cell, FDA Bhavan, Kotla Road, New Delhi-110002

Advt No: DR-03/2021

30 September, 2021

Direct Recruitment for various Group ‘A’ posts in
Food Safety and Standards Authority of India (FSSAI)

Part I - General

1. Food Safety and Standards Authority of India (FSSAI) hereinafter referred to as ‘Authority’ is a statutory body under Ministry of Health and Family Welfare. FSSAI has been created for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. FSSAI invites applications on Direct Recruitment basis from dynamic and motivated candidates looking for exciting career opportunities in Food Regulatory System.

2. Candidates to Ensure their Eligibility for the Posts

(a) Before applying, Candidates must ensure that they fulfill the eligibility criteria for the posts applied for. FSSAI would admit to the Examinations all candidates applying for the posts with the requisite fee/ intimation charges on the basis of the information furnished in the online application and shall determine the candidates’ eligibility only at the final stage of selection i.e. interview or document verification stage.

(b) If at any stage, it is found that any information furnished in the online application is false/ incorrect or if according to the Food Authority, the candidate does not satisfy the eligibility criteria for the post applied for, his/her candidature will be cancelled and he/she shall not be allowed to appear for interview and can be removed from service without notice, if he/she has already joined the Authority.

(c) For the posts of Assistant Director, Assistant Director (Technical) and Deputy Manager, immediate lower pay level in the central dearness allowance refers to the immediately lower pay level with reference to the hierarchy of posts in FSSAI i.e. Pay Level 8 for Assistant Director and Pay Level 7 for the posts of Assistant Director (Tech) and Deputy Manager.

(d) The matter regarding immediate lower pay level is pending with Hon’ble High Court of Delhi and with Ministry of Health & Family Welfare for interpretation of the term immediate lower pay. All applicants, whether in Level 7 or Level 8 or Level 9 applying for the posts will be allowed to appear in CBT (Stage-1). However, their candidature for CBT (Stage-2) will be decided on the basis of decision of Hon’ble High Court of Delhi / interpretation of Ministry of Health & Family Welfare.

(e) Relaxation in CTC criteria for candidates of EWS category is pending for a decision of the Govt and the decision in this regard would be disseminated through addendum later. The candidates are expected to visit the website of FSSAI for any update in this regard.

3. Mode of Application: Candidates are required to apply only ONLINE through the website www.fssai.gov.in. No other mode for submission of application is available. Candidates are not to forward hard copies of online application to FSSAI.
4. **Important Dates:**

<table>
<thead>
<tr>
<th>Events</th>
<th>Important Dates**</th>
</tr>
</thead>
<tbody>
<tr>
<td>Website Link open for online registration of applications and payment of Fees/Intimation Charges</td>
<td>13.10.2021</td>
</tr>
<tr>
<td>Last Date for Online Application</td>
<td>12.11.2021</td>
</tr>
<tr>
<td>Cut off date for Eligibility and Qualification Criteria</td>
<td>12.11.2021</td>
</tr>
<tr>
<td>Tentative Date for availability of downloadable Admit Card for CBT (Stage-1)</td>
<td>The dates will be published on FSSAI website after last date of online application.</td>
</tr>
<tr>
<td>Tentative date of CBT (Stage-1)</td>
<td></td>
</tr>
<tr>
<td>Dates for CBT (Stage-2) exam would be published on FSSAI website post declaration of result for CBT (Stage-1)</td>
<td></td>
</tr>
</tbody>
</table>

**The Authority reserves the right to make any change in these dates.**

5. **Help Facility:** In case of any problem in filling up the form, payment of fee/intimation charges or in downloading of Admit Card, queries may be made through e-mail at fssaihelpdesk2021@gmail.com. Do not forget to mention 'FSSAI' – DR-03/2021 ‘Post Applied For’ in the subject of the email.

6. **Details of Posts:** The posts being advertised along with age limit and category wise vacancies are as tabulated below. The number of vacancies shown for each post may increase / decrease as decided by the competent authority. The same will be published on the FSSAI website.

<table>
<thead>
<tr>
<th>Post Code</th>
<th>Name of Post (Pay Level)</th>
<th>Categorisation</th>
<th>Pay Level</th>
<th>Age limit on closing date of application</th>
<th>No. of Vacancies</th>
</tr>
</thead>
<tbody>
<tr>
<td>02</td>
<td>Assistant Director</td>
<td>Admin &amp; Finance</td>
<td>10</td>
<td>35</td>
<td>5</td>
</tr>
<tr>
<td>02</td>
<td>Assistant Director</td>
<td>Legal</td>
<td>10</td>
<td>35</td>
<td>1</td>
</tr>
<tr>
<td>03</td>
<td>Assistant Director</td>
<td>Journalism</td>
<td>10</td>
<td>35</td>
<td>9</td>
</tr>
<tr>
<td>03</td>
<td>Assistant Director (Technical)</td>
<td>Journalism or Mass Communication or Public Relation</td>
<td>10</td>
<td>35</td>
<td>9</td>
</tr>
<tr>
<td>04</td>
<td>Deputy Manager</td>
<td>Marketing</td>
<td>10</td>
<td>35</td>
<td>5</td>
</tr>
<tr>
<td>04</td>
<td>Deputy Manager</td>
<td>Marketing</td>
<td>10</td>
<td>35</td>
<td>1</td>
</tr>
<tr>
<td>Total</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>21</td>
</tr>
</tbody>
</table>

- Candidates applying for multiple posts would be required to indicate their priority for joining the posts in case of selection for more than one post. The priority indicated by the candidate in online application will be final.

**ABBREVIATION:**

- UR – Unreserved
- OBC (NCL) – Other Backward Class (Non Creamy Layer)
- SC – Scheduled Caste
- ST – Scheduled Tribe
- EWS – Economically Weaker Sections.

---

^1 Para 4 has been updated vide Corrigendum to Advt. No. DR-03/2021 dated 07 October 2021.
• For OBC (NCL) Candidates. Candidates belonging to OBC category but coming in the 'Creamy Layer' are not entitled for OBC reservation. They should indicate their category as 'General (GEN)'. The OBC (NCL) certificate should be in the format as prescribed for Central Government Employment.

• For Economically Weaker Section (EWS) Candidates. 10% of Vacancies are reserved for EWS candidates as per Government of India instructions issued vide DoPT OM No. 36039/1/2019-Estt (Res) dated 19th January 2019.

• The reservation for Ex-Servicemen & PwBD is horizontal and within the overall vacancies of the posts

7. Application Fee and Intimation Charges

<table>
<thead>
<tr>
<th>Sl No.</th>
<th>Category</th>
<th>Application Fee</th>
<th>Intimation Charges</th>
<th>Total*</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>General/OBC</td>
<td>Rs 1000/-</td>
<td>Rs 500/-</td>
<td>Rs 1500/-</td>
</tr>
<tr>
<td>2</td>
<td>SC/ST/EWS/Women/Ex-Servicemen/ PwBD</td>
<td>Nil</td>
<td>Rs 500/-</td>
<td>Rs 500/-</td>
</tr>
</tbody>
</table>

*Bank/ Transaction Charges, if any, are to be borne by the candidate.

Note I: Applications without the prescribed Fee / Intimation Charges shall be summarily rejected.

Note II: Fee once paid shall not be refunded under any circumstances nor can the fee be held in reserve for any other examination or selection.

Note III: Candidates applying for multiple posts would be required to register separately for each post.

8. Service Conditions:

(i) Pay Scale: Selected Candidates will draw a starting basic pay in the Pay Level as stipulated against each post and they will also be eligible for Dearness Allowance, House Rent Allowance, Children Education Allowance, LTC etc, as applicable for Central Government employee.

(ii) Along with basic pay and other allowances, medical facilities for self and dependents under CGHS rules in Delhi (NCR) and CS(MA) Rules in remaining parts of the country shall also be applicable. Selected candidates will be governed by the defined contributory National Pension System (NPS) in addition to the benefit of gratuity.

(iii) Initial appointment will be on probation for a period of two years. At Authority's discretion, the probationary period may be extended as per rules.

(iv) Selected candidates may be posted and transferred anywhere in India.

9. Eligibility Conditions:

Nationality: a candidate must be either:

a. a citizen of India, or
b. a subject of Nepal, or
c. a subject of Bhutan, or
d. a Tibetan refugee who came over to India before 1st January, 1962 with the intention of permanently settling in India, or
e. a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania, Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India.

Provided that a candidate belonging to categories (b), (c), (d) and (e) shall be a person in whose favour a certificate of eligibility has been issued by the Government of India.

A candidate in whose case a certificate of eligibility is necessary, may be admitted to the examination but the offer of appointment may be given only after the necessary eligibility certificate has been issued to him/her by the Government of India.
10. **Addendum/Corrigendum/FAQ/Clarifications etc:** Please note that Addendum/Corrigendum/FAQs/Clarifications, if any, issued with respect to this advertisement, will be published only on the website www.fssai.gov.in and candidates are under obligation to keep themselves updated on addendum/corrigendum/FAWs/Clarifications etc issued in respect of this advertisement on FSSAI website.

**Part II**

**Scheme of Examination**

1. **Scheme of Examination:**

(a) Selection for the posts will be done as per the stages given below:

<table>
<thead>
<tr>
<th>Post Advertised</th>
<th>Stages of Selection</th>
<th>Weightage assigned</th>
</tr>
</thead>
<tbody>
<tr>
<td>Assistant Director</td>
<td>CBT (Stage-1) + CBT (Stage-2) + Interview</td>
<td>CBT (Stage-1) – 50%</td>
</tr>
<tr>
<td>Assistant Director (Technical)</td>
<td>CBT (Stage-1) + CBT (Stage-2) + Interview</td>
<td>CBT (Stage-2) – 35%</td>
</tr>
<tr>
<td>Deputy Manager</td>
<td>CBT (Stage-1) + CBT (Stage-2) + Interview</td>
<td>Interview – 15%</td>
</tr>
</tbody>
</table>

(b) **Shortlisting of Candidates for CBT (Stage-2).** Candidates in the ratio of 1:20 will be shortlisted/called for CBT (Stage-2).

(c) **Shortlisting of Candidates for Interview** – Candidates in the ratio of 1:5 will be shortlisted/called for interview for the post.

(d) The ratio at (b) and (c) above may change depending upon number of applicants for each post.

(e) Marks scored in **all stages of selection mentioned against each post in para (a) above** in accordance with weightage assigned to each stage will be counted for final selection. Candidate absent in any stage(s) of selection will not be eligible for selection. Further, the Authority reserves the right to introduce additional stage of examination which would be notified at suitable time, if considered necessary.

(f) **Resolution in case of Tie at the Final Stage of Selection.** In case of two/three candidates scoring same marks at final stage, the candidate possessing a desirable qualification wherever applicable as per Recruitment Regulations shall be given preference. If the tie still persists the candidate older in age will get preference. If the tie continues to persist, the tie will be resolved by referring to the alphabetical order of names i.e. a candidate whose name begins with the alphabet which comes first in the alphabetical order will get the preference.

(g) **Inter-se Merit:** Inter-se merit shall be fixed according to percentile of marks obtained by candidates in the respective discipline; in case, where the percentile scores are same, the merit shall be fixed in order of candidate scoring higher by adding marks obtained in General Aptitude of CBT (Stage-1), CBT (Stage-2) and Interview (wherever applicable) without weightage.

**Part III**

**For Employees on Contract in FSSAI on the date of notification of the Recruitment Regulations**

(a) All persons in the service of the Authority on contract on the date of notification of the Recruitment Regulations shall be eligible for weightage in selection process. The weightage shall be given on two parameters viz. number of years of service rendered in the Authority (30% weightage) plus Performance Appraisal (70% weightage). The performance appraisal shall be done by a committee nominated by Appointing Authority. The weightage as above shall be added at the first stage of selection as applicable to each post and the total combined weightage on account of both parameters (i.e. no. of years of relevant experience plus Performance Appraisal) should not exceed 10% of the total score for the entire selection process.
(b) The contractual employees of FSSAI who are being given consolidated pay aligned with government pay structure are allowed to apply for the similar post or one higher post subject to the other conditions of eligibility prescribed in the direct recruitment advertisement. In case of contractual employees from other Govt. bodies, the applicant will have to submit whenever required to do so a certificate from their present employer stating that their consolidated pay is aligned with the particular government scale in their department.

(c) Once any contractual employee is selected and joins the services of Food Authority by availing age relaxation or weightage, he/she would not be entitled to claim any further age relaxation or weightage in any selection process in the future. In the event a contractual employee is not selected, she/he would be permitted to avail these benefits if they appear for the selection process again, subject to a maximum of total 3 attempts across all categories of posts applied for where age relaxation and weightage should be allowed.

Part IV

Reservations and Relaxations

Reservations

1. Number of posts reserved for PwBD (Persons with Benchmark Disability)

<table>
<thead>
<tr>
<th>SI No</th>
<th>Name of Post</th>
<th>Category of PwBD</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>VH</td>
</tr>
<tr>
<td>1</td>
<td>Deputy Manager</td>
<td>1</td>
</tr>
</tbody>
</table>

**Legend**

- VH = Visually Handicapped
- HI = Hearing Impaired
- OH = Orthopedically Handicapped
- AD = Autism
- ID = Intellectual Disability
- SLD = Specific Learning Disability
- MI = Mental Illness
- MD = Multiple Disability

2. Posts identified suitable for PwBD

<table>
<thead>
<tr>
<th>Name of Post</th>
<th>Posts identified suitable for</th>
<th>Physical Requirement</th>
</tr>
</thead>
<tbody>
<tr>
<td>Assistant Director</td>
<td>(a) Locomotor Disability (OA,OL,BL,OAL) including Cerebral palsy, Leprosy cured, Dwarfism, Acid attack victims, Muscular dystrophy (b) Blindness and Low vision (B,LV) (c) Deaf (D) and Hard of Hearing(HH) (d) Multiple disabilities from amongst the persons under clauses (a) to(c) above except deaf-blindness</td>
<td>S, ST, W, SE, RW,C,MF, BN, KC, L, H,PP</td>
</tr>
<tr>
<td>Assistant Director (Technical),</td>
<td>(a) Locomotor Disability (OA, OL, BL, OAL) including Cerebral palsy, Leprosy cured, Dwarfism, Acid attack victims, Muscular dystrophy (b) Deaf (D) and Hard of Hearing(HH) (c) Multiple disabilities from amongst the persons under clauses (a) to(b) above</td>
<td>S, ST, W,SE, RW, C,MF,BN,KC,L,H,PP</td>
</tr>
</tbody>
</table>
### Abbreviations

- **OA**: One Arm
- **OL**: One Leg
- **BL**: Both Legs but not arms
- **B**: Blindness
- **LV**: Low Vision
- **D**: Deaf and HH: Hard of Hearing
- **OAL**: One Arm and One Leg
- **BN**: Bending
- **C**: Communication
- **H**: Hearing/Speaking
- **KC**: Kneeling & Crouching
- **L**: Lifting
- **MF**: Manipulation by Finger
- **PP**: Pushing & Pulling
- **RW**: Reading & Writing
- **S**: Sitting
- **SE**: Seeing
- **ST**: Standing and W-Walking

### 3. Definition of Persons with Benchmark Disabilities (PwBD)

The definition of the PwBD shall be as per RPWD Act-2016. Accordingly, candidates with the disabilities identified above are eligible to apply (as per GOI guidelines issued from time to time). PwBD candidates should possess a latest disability certificate issued by a Competent Authority as prescribed vide ‘The Rights of Persons with Disabilities Act, 2016’. Candidates claiming such benefits should produce certificate in original in support of their claim at the time of interview/document verification/at any stage of the process if considered for selection to the particular post. Persons with disabilities will have to work in Field units/Regional Offices/ HQ as identified by the FSSAI. Such certificate shall be subject to verification/re-verification as may be decided by the Authority.

### 4. Guidelines for PwBD Candidates for provision of Compensatory Time and Assistant of Scribe:

(a) In case of persons with benchmark disabilities in the category of blindness, locomotor disability (both arms affected-BA) and cerebral palsy, the facility of scribe is provided, if desired by the candidate.

(b) In case of remaining categories of persons with benchmark disabilities, the provision of scribe will be available only on production of a certificate at the time of examination to the effect that the person concerned has physical limitation to write, and scribe is essential to write examination on his/her behalf, from the Chief Medical Officer/Civil Surgeon/Medical Superintendent of a Government health care institution as per proforma at Form-XII.

(c) The candidate will have the discretion of opting for his/her own scribe or to avail the facility of scribe provided by the FSSAI. Appropriate choice in this regard will have to be given by the candidate in the online application form. If the scribe is arranged by the Authority, the candidate shall be allowed to meet the scribe two days before the examination, if so desire.

(d) In case the candidate opts for his/her own scribe, the qualification of the scribe should be one step below the qualification of the candidate taking the examination. The candidates with benchmark disabilities opting for own scribe should submit details of their own scribe in the online application form and bring the certificate at the time of documents verification/interview as per proforma at Form-XII. In addition, the scribe has to produce a valid ID proof [as mentioned in para C of General instruction to the candidates] in original at the time of examination. A photocopy of the ID proof of the scribe signed by the candidate as well as the scribe will be submitted along with proforma at Form-XII. If subsequently it is found that the qualification of the scribe is not as declared by the candidate, then the candidate shall forfeit his/her right to the post and claims relating thereto.
(e) Own scribe should not be a candidate of this examination. If a candidate is detected as assisting another PwD candidate as scribe in this examination, then the candidatures of both the candidates will be cancelled.

(f) A compensatory time of 20 minutes per hour of examination will be provided to the persons who are allowed use of scribe as described at Para (a) and (b) above.

(g) The candidates referred at para (a) and (b) above who are allowed use of scribe but not availing the facility of scribe will also be given compensatory time of 20 minutes per hour of examination.

(h) No attendant other than the scribe for eligible candidates will be allowed inside the examination Hall.

(i) One eyed candidates and partially blind candidates who are able to read the normal Question Paper set with or without magnifying glass and who wish to write/indicate the answer with the help of magnifying glass will be allowed to use the same in the Examination Hall and will not be entitled to the Scribe. Such candidates will have to bring their own magnifying glass to the Examination Hall.

(j) The PwD candidates who have availed the facility of Scribes/Passage Reader and/or compensatory time must produce relevant documents for the eligibility of scribe/compensatory time at the time of Document Verification. Failure to produce such supporting documents will lead to cancellation of their candidature for the examination.

**Relaxations**

5. **Relaxation in Age Limits** (as on the closing date of application):

<table>
<thead>
<tr>
<th>Sl.No.</th>
<th>Category</th>
<th>Age relaxation</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Scheduled Caste/Scheduled Tribe</td>
<td>5 years</td>
</tr>
<tr>
<td>2</td>
<td>Other Backward Classes (Non-Creamy Layer)</td>
<td>3 years</td>
</tr>
<tr>
<td>3</td>
<td>Persons With Benchmark Disabilities (PwBD) as defined under “The Rights of Persons with Disabilities Act, 2016”</td>
<td>10 Years</td>
</tr>
<tr>
<td>4</td>
<td>PwBD + SC/ST</td>
<td>15 Years</td>
</tr>
<tr>
<td>5</td>
<td>PwBD + OBC</td>
<td>13 Years</td>
</tr>
<tr>
<td>6</td>
<td>Ex-Servicemen (ExS)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>The upper age limit in case of Ex-Servicemen and Commissioned Officers including ECOs/SSCOs shall be relaxed subject to the condition that on the closing date for receipt of applications the continuous service rendered in the Armed Forces by an Ex-Serviceman is not less than six months after attestation. This relaxation is also available to ECOs/SSCOs who have completed their initial period of assignment of five years of Military Service and whose assignment has been extended beyond five years as on closing date and in whose case the Ministry of Defence issues certificates that they will be released within 3 months on selection from the date of receipt of offer of appointment. Candidates claiming age relaxation under this para would be required to produce a certificate in the prescribed proforma to the Commission.</td>
<td>5 years</td>
</tr>
<tr>
<td>7</td>
<td>Widows/Divorced Women/Women judicially separated and who are not remarried</td>
<td>Upto 35 Years of age</td>
</tr>
<tr>
<td>8</td>
<td>Widows/Divorced Women/Women judicially separated and who are not remarried (SC/ST)</td>
<td>Upto 40 Years of age</td>
</tr>
</tbody>
</table>
Note:-

(a) No person shall be eligible for initial appointment unless he has attained the age of 18 years. Date of Birth as recorded in the Matriculation/Secondary Examination Certificate only will be accepted by the Authority for determining the age and no subsequent request for change will be considered.

(b) **Contractual Employees.** Persons working on the rolls of FSSAI on contract basis on the date of notification of Recruitment Regulations (RRs) and continuing in the services of the Authority on the closing date of application are allowed to apply for any post, if they have not attained the age of 50 years on the closing date of advertisement. In addition, persons who have attained the age of 50 years may be given additional age relaxation of at least as much period as they have served in FSSAI subject to the condition that maximum age of the applicant shall not exceed 56 years. This age relaxation will be allowed only up to maximum of three attempts across all categories of posts applied for where age relaxation is being allowed. Previous attempts will also be counted for this purpose.

(c) Candidates seeking age relaxation will be required to submit necessary certificate(s) in original in the prescribed format by Central Government along with photocopies at the time of Interview and at any subsequent stage of the recruitment process as required by FSSAI.

(d) **Ex-Servicemen.** The term Ex-servicemen will apply to persons who are defined as Ex-Servicemen in the Ex-Servicemen (Re-employment in Civil Service and Posts) Rules, 1979 as amended from time to time. Ex-Servicemen who have already secured employment in civil side under Central Government in Group ‘C’ posts on regular basis after availing of the benefits of reservation given to ex-servicemen for their re-employment are not eligible for fee concession. However, he/she can avail of the benefit of reservation as ex-serviceman for subsequent employment if he/she immediately, after joining civil employment, gives self-declaration/ undertaking to the concerned employer about the date-wise details of application for various vacancies for which he/she had applied for before joining the initial civil employment as mentioned in the OM No: 36034/1/2014-Estt (Res) dated 14.08.2014 issued by DoP&T.

(e) **Departmental Candidates.** There shall be no maximum age restriction for the departmental candidate for appointment to any post of the Food Authority under Direct Recruitment.

(f) Notwithstanding the provision of age relaxation mentioned above, a person with benchmark disability will be considered to be eligible for appointment only if he/she (after such physical examination as the Authority may prescribe) is found to satisfy the requirements of physical and medical standards for the concerned Services/Posts to be allocated to the physically disabled candidates by the Authority.

### Part V

**Educational Qualifications / Work Experience**

(As on the closing date of application)

1. **Name of Post – Assistant Director**

   **Educational Qualifications**

   (a) Bachelor’s degree from a recognized University or Institution; and six years’ experience in handling administration, finance, human resource development or/ and vigilance and accounts matters.

   Desirable: MBA degree from a recognized university or Institution.

   **OR**

   (b) Degree of Law from a recognized University or institution with three years experience of handling legal matters or working experience as Law Officer in a reputed Government or Autonomous body or Research Institutions or Universities or Public Sector Undertakings or Law firms.

   **Other Qualifications**

   Out of the total experience sought, two years of experience should be in immediate lower pay level (Pay Level 8 or above) in central dearness allowance, or equivalent industrial dearness allowance scale (as applicable) and in case of candidates working in private sector he or she shall be drawing minimum annual cost to company of Rs 8.5 lakh for two years.
2. **Name of Post – Assistant Director (Technical)**

**Educational Qualifications**

(a) “Master Degree from a recognized University or Institution in Chemistry or Biochemistry or Food Technology or Food Science & Technology or Food & Nutrition or Edible Oil Technology or Microbiology or Dairy Technology or Agricultural or horticultural Sciences or Industrial Microbiology or Toxicology or Public Health or Life Science or Biotechnology or Fruit & Vegetable Technology or Food Safety & Quality Assurance.

OR

(b) PG Diploma of at least one year duration in Food Safety or Food Science or Food Processing or Quality Assurance in Food sector or Dietetic and Public Health or Nutrition or Dairy Science or Bakery Science or Post Harvest Technology from a Govt. recognized University/ Institute with a condition that candidates who have completed these PG Diploma courses, must have studied anyone of followings subjects at their Bachelor’s degree level i.e. Chemistry or Biochemistry or Food Technology or Food Science & Technology or Food & Nutrition or Edible Oil Technology or Microbiology or Dairy Technology or Agricultural or horticultural Sciences or Industrial Microbiology or Toxicology or Public Health or Life Science or Biotechnology or Fruit & Vegetable Technology or Food Safety & Quality Assurance or Food Processing Technology or Fruit & Vegetable or Medicine or Veterinary sciences or Fisheries or Animal Sciences”

OR

(c) BE or B.Tech in Food Technology or Dairy Technology or Biotechnology or Oil Technology or Food Process Engineering or Food Processing Technology or Fruit & Vegetable Technology or Food Safety & Quality Assurance or Bachelor’s degree (not less than four years duration) in Medicine or Veterinary sciences or Fisheries or Animal Sciences.

**Desirable Qualification**: - Doctorate Degree in any of the aforesaid subjects

**Other Qualifications**

Five years relevant experience. Out of the total experience sought, two years of experience should be in immediate lower pay level (Pay Level 7 or above) in central dearness allowance, or equivalent industrial dearness allowance scale (as applicable) and in case of candidates working in private sector he or she shall be drawing minimum annual cost to company of Rs 8.5 Lakh for two years.

Desirable: Graduate Aptitude Test Engineering or Council of Scientific and Industrial Research or Indian Council of Agricultural Research National Eligibility Test.

3. **Name of Post – Deputy Manager**

**Educational Qualifications**

(a) Post Graduate Degree or Diploma (Full Time courses) in journalism or Mass communication or Public Relation or MBA with specialization in Marketing from a recognized university or Institute

**Other Qualifications**

(a) Six years’ experience in relevant area.

Out of the total experience sought, two years of experience should be in immediate lower pay level (Pay level 7 and above) in central dearness allowance, or equivalent industrial dearness allowance scale (as applicable) and in case of candidates working in private sector he or she shall be drawing minimum annual cost to company of Rs 8.5 Lakh for two years.
4. **For Candidates working in Public Sector Banks/Insurance companies/ Private Sector** The applicants working in Public Sector Banks/Insurance companies/private sector should indicate their total Cost to Company (CTC) head wise with supporting document (Income Tax Return etc.) and should indicate their organization structure and their position in the organization hierarchy and should be drawing the comparable CTC of immediate lower grade for a minimum period of two years.

**Part VI**

**Examination Centres**

1. **Examination Centres for CBT (Stage-1) and Written Test**

List of tentative examination centers for CBT (Stage-1) is as follows:-

<table>
<thead>
<tr>
<th>S. No.</th>
<th>City Name</th>
<th>S. No.</th>
<th>City Name</th>
<th>S. No.</th>
<th>City Name</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Agra</td>
<td>37</td>
<td>Guwahati</td>
<td>72</td>
<td>Nagpur</td>
</tr>
<tr>
<td>2</td>
<td>Ahmedabad</td>
<td>38</td>
<td>Gwalior</td>
<td>73</td>
<td>Nanded</td>
</tr>
<tr>
<td>3</td>
<td>Aizawl</td>
<td>39</td>
<td>Haldwani</td>
<td>74</td>
<td>Nashik</td>
</tr>
<tr>
<td>4</td>
<td>Ajmer</td>
<td>40</td>
<td>Hamirpur</td>
<td>75</td>
<td>Panaji</td>
</tr>
<tr>
<td>5</td>
<td>Aliergarh</td>
<td>41</td>
<td>Hisar</td>
<td>76</td>
<td>Panipat</td>
</tr>
<tr>
<td>6</td>
<td>Allahabad</td>
<td>42</td>
<td>Hooghly</td>
<td>77</td>
<td>Patiala</td>
</tr>
<tr>
<td>7</td>
<td>Alwar</td>
<td>43</td>
<td>Hubballi (Hubli)</td>
<td>78</td>
<td>Patna</td>
</tr>
<tr>
<td>8</td>
<td>Amravati</td>
<td>44</td>
<td>Hyderabad</td>
<td>79</td>
<td>Pune</td>
</tr>
<tr>
<td>9</td>
<td>Amritsar</td>
<td>45</td>
<td>Indore</td>
<td>80</td>
<td>Raipur</td>
</tr>
<tr>
<td>10</td>
<td>Asansol</td>
<td>46</td>
<td>Jabalpur</td>
<td>81</td>
<td>Rajahmundry</td>
</tr>
<tr>
<td>11</td>
<td>Aurangabad (Maharashtra)</td>
<td>47</td>
<td>Jaipur</td>
<td>82</td>
<td>Rajkot</td>
</tr>
<tr>
<td>12</td>
<td>Balasore</td>
<td>48</td>
<td>Jalandhar</td>
<td>83</td>
<td>Ranchi</td>
</tr>
<tr>
<td>13</td>
<td>Bareilly</td>
<td>49</td>
<td>Jalgaon</td>
<td>84</td>
<td>Roorkee</td>
</tr>
<tr>
<td>14</td>
<td>Belagavi (Belgaum)</td>
<td>50</td>
<td>Jammu</td>
<td>85</td>
<td>Rourkela</td>
</tr>
<tr>
<td>15</td>
<td>Bengaluru</td>
<td>51</td>
<td>Jamshedpur</td>
<td>86</td>
<td>Salem</td>
</tr>
<tr>
<td>16</td>
<td>Bhagalpur</td>
<td>52</td>
<td>Jhansi</td>
<td>87</td>
<td>Shillong</td>
</tr>
<tr>
<td>17</td>
<td>Bhatinda</td>
<td>53</td>
<td>Jodhpur</td>
<td>88</td>
<td>Shimla</td>
</tr>
<tr>
<td>18</td>
<td>Bhilai Nagar</td>
<td>54</td>
<td>Jorhat</td>
<td>89</td>
<td>Sikar</td>
</tr>
<tr>
<td>19</td>
<td>Bhopal</td>
<td>55</td>
<td>Kangra</td>
<td>90</td>
<td>Siliguri</td>
</tr>
<tr>
<td>20</td>
<td>Bhubaneswar</td>
<td>56</td>
<td>Kannur</td>
<td>91</td>
<td>Surat</td>
</tr>
<tr>
<td>21</td>
<td>Bikaner</td>
<td>57</td>
<td>Kanpur</td>
<td>92</td>
<td>Tezpur</td>
</tr>
<tr>
<td>22</td>
<td>Bilaspur (Chhattisgarh)</td>
<td>58</td>
<td>Kohima</td>
<td>93</td>
<td>Thiruvananthapuram</td>
</tr>
<tr>
<td>23</td>
<td>Bokaro Steel City</td>
<td>59</td>
<td>Kolhapur</td>
<td>94</td>
<td>Thrissur</td>
</tr>
<tr>
<td>24</td>
<td>Chandigarh</td>
<td>60</td>
<td>Kolkata</td>
<td>95</td>
<td>Tiruchirappalli</td>
</tr>
<tr>
<td>25</td>
<td>Chennai</td>
<td>61</td>
<td>Kollam</td>
<td>96</td>
<td>Tirunelveli</td>
</tr>
<tr>
<td>26</td>
<td>Coimbatore</td>
<td>62</td>
<td>Kota</td>
<td>97</td>
<td>Tirupathi</td>
</tr>
<tr>
<td>27</td>
<td>Darbhanga</td>
<td>63</td>
<td>Kozhikode</td>
<td>98</td>
<td>Udaipur</td>
</tr>
<tr>
<td>28</td>
<td>Dehradun</td>
<td>64</td>
<td>Latur</td>
<td>99</td>
<td>Vadodara</td>
</tr>
<tr>
<td>29</td>
<td>Delhi / NCR</td>
<td>65</td>
<td>Lucknow</td>
<td>100</td>
<td>Varanasi</td>
</tr>
<tr>
<td>30</td>
<td>Dhanbad</td>
<td>66</td>
<td>Madurai</td>
<td>101</td>
<td>Vijayawada</td>
</tr>
<tr>
<td>31</td>
<td>Dharwad</td>
<td>67</td>
<td>Mangaluru (Mangalore)</td>
<td>102</td>
<td>Visakhapatnam</td>
</tr>
<tr>
<td>32</td>
<td>Dhule</td>
<td>68</td>
<td>Meerut</td>
<td>103</td>
<td>Warangal</td>
</tr>
<tr>
<td>33</td>
<td>Dibrugarh</td>
<td>69</td>
<td>Mumbai</td>
<td></td>
<td></td>
</tr>
<tr>
<td>34</td>
<td>Ernakulam</td>
<td>70</td>
<td>Muzaffarpur</td>
<td></td>
<td></td>
</tr>
<tr>
<td>35</td>
<td>Gandhinagar</td>
<td>71</td>
<td>Mysuru (Mysore)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>36</td>
<td>Gorakhpur</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
2. Examination Centres for CBT (Stage-2)

List of tentative examination centers for CBT (Stage-2) is as follows:

<table>
<thead>
<tr>
<th>Ser No.</th>
<th>Examination Centers</th>
<th>Ser No.</th>
<th>Examination Centers</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Ahmedabad</td>
<td>13.</td>
<td>Kolkata</td>
</tr>
<tr>
<td>2.</td>
<td>Bengaluru</td>
<td>14.</td>
<td>Lucknow</td>
</tr>
<tr>
<td>3.</td>
<td>Bhopal</td>
<td>15.</td>
<td>Madurai</td>
</tr>
<tr>
<td>5.</td>
<td>Chandigarh</td>
<td>17.</td>
<td>Mumbai</td>
</tr>
<tr>
<td>6.</td>
<td>Chennai</td>
<td>18.</td>
<td>Patna</td>
</tr>
<tr>
<td>7.</td>
<td>Dehradun</td>
<td>19.</td>
<td>Ranchi</td>
</tr>
<tr>
<td>8.</td>
<td>Delhi / NCR</td>
<td>20.</td>
<td>Shimla</td>
</tr>
</tbody>
</table>

Note

(a) Candidates will appear for the examination at an Examination Centre at their own risks and expenses. The Authority does not make any arrangements for boarding/lodging of candidates. Authority will not be responsible for any injury or losses etc. of any nature during the course of Examination.

(b) Notwithstanding the aforesaid provision, the Authority reserved the right to change the centers at its discretion if the situation demands. The number of centers may be increased / decreased at the discretion of the Authority. All the Examination Centre will cater to examination for Low Vision candidates in their respective centres. Candidates admitted to the examination will be informed of the time table and place or places of examination. The candidates should note that no request for change will be entertained.

Part VII

Syllabus

For Syllabus for various Posts Candidates are to visit FSSAI website under tab jobs@fssai (Careers).

Candidates can check Syllabus against DR 03/2021
Part VIII
General Instructions

1. Candidates should fill the online application carefully; ensuring correctness of details and take a printout of the system generated on-line application form. Candidates should retain a copy of the online application form along with Application Sequence Number and Password for future reference.

2. The particulars mentioned in the online application including Name of the Candidate, Category, Date of Birth, Post Applied for, Address, Mobile Number, Email ID, Centre of Examination etc. will be considered as final and no change/modifications will be allowed after submission of the online application form.

3. Candidates are hence requested to fill in the online application form with the utmost care as no correspondence regarding change of details will be entertained. FSSAI will not be responsible for any consequences arising out of furnishing of incorrect and incomplete details in the application or omission to FSSAI Advt No. DR-03/2021

4. An email/SMS intimation with the Application Sequence Number and Password generated on successful registration of the application will be sent to the candidate’s email ID/ Mobile Number specified in the online application form as a system generated acknowledgement. If candidates do not receive the email and SMS intimations at the email ID/ Mobile number specified by them, they may consider that their online application has not been successfully registered.

5. An online application which is incomplete in any respect such as without photograph and signature, inappropriate photograph and / or signature, incomplete information, unsuccessful fee payment will not be considered as valid and will be rejected.

6. Candidates are advised in their own interest to apply online much before the closing date and not to wait till the last date for depositing the fee to avoid the possibility of disconnection/ inability/ failure to log on to the portal.

7. Any information submitted by an applicant in his/ her application shall be binding on the candidate personally and he/she shall be liable for prosecution/ civil consequences in case the information/ details furnished by him/ her are found to be incorrect at a later stage.

8. All candidates, whether already in Government Service, Government owned industrial undertakings or other similar organisations, whether in a permanent or temporary capacity or as work charged employees other than casual or daily rated employees or those serving under the Public Enterprises are required to submit an undertaking in the Online application that they have informed in writing to their Head of Office/ Department that they have applied for the Examination. Candidates should note that in case a communication is received from their employer by the Authority withholding permission to the candidates applying for/appearing at the examination, their application will be liable to be rejected/candidature will be liable to be cancelled. At the time of joining, the recommended candidates will have to bring proper discharge certificates from their PSU/ Government/ Quasi –Government/ Private employer. Candidates may be asked to submit No Objection Certificate from the present employer.

9. While filling in his/her Application Form, the candidate should carefully decide about his/her choice of centre for the Examination. If any candidate appears at a centre other than the one indicated by the Authority in his/her Admission Letter, he/she will not be allowed to appear for the examination.

10. Candidates are not required to submit along with their applications any certificate in support of their claims regarding Age, Educational Qualifications, Scheduled Castes/ Scheduled Tribes/Other Backward Classes and Physically disabled etc. which will be verified at the time of the Interview only. Candidates belonging to the OBC category should have valid OBC certificate issued by Competent Authority. The candidates applying for the posts should ensure that they fulfill all the eligibility conditions for admission to the Examination. Their admission at all the stages of examination for which they are admitted by the Authority or Interview will be purely provisional, subject to their satisfying the prescribed eligibility conditions. If on verification at any time
before or after the Examinations and Interview, it is found that they do not fulfill any of the eligibility conditions; their candidature for the examination will be cancelled by the Authority. If any of their claims is found to be incorrect, they may render themselves liable to disciplinary action by the Authority.

11. **Candidates will be required to submit following documents along with hard copy of online application at the time of document verification/interview stage.**

   (a) Self attested copy of 10th Marks Sheet and Certificate.
   (b) Self attested copy of 12th Marks Sheet and Certificate.
   (c) Self attested copy of Graduation Degree Marks Sheet and Certificate.
   (d) Self attested copy of Post-Graduation Degree/Diploma Marks Sheet and Certificate (if applicable).
   (e) Self attested copy of P.h.D degree (if applicable).
   (f) Self attested cop of Category certificate (SC/ST/OBC/EWS/PwBD/ Ex-Servicemen) as applicable.
   (g) No Objection Certificate from present employer (if applicable).
   (h) Certified copy of Pay Slip/CTC from present employer (if applicable).
   (i) Experience certificate in the prescribed format (if applicable).
   (j) Any other documents/certificate relevant to the eligibility criteria for the post.

12. **Action against Candidates found Guilty of Misconduct/ Use Of Unfair Means**

A candidate who is or has been declared by the Authority to be guilty of:

   (a) Obtaining support for his/her candidature by the following means, namely:-

      i. Offering illegal gratification to, or
      ii. Applying pressure on, or
      iii. Blackmailing, or threatening to blackmail any person connected with the conduct of the examination, or

   (b) Impersonating, or
   (c) Procuring impersonation by any person, or
   (d) Submitting fabricated documents or documents which have been tampered with, or
   (e) Making statements which are incorrect or false or suppressing material information, or
   (f) Resorting to the following means in connection with his/her candidature for the examination, namely

      i. Obtaining copy of question paper through improper means,
      ii. Finding out the particulars of the persons connected with secret work relating to the examination.
      iii. Influencing the examiners, or

   (g) Using unfair means during the examination,
   (h) Misbehaving in the examination hall including tearing of the scripts, provoking fellow examinees to boycott examination, creating a disorderly scene and the like, or
   (i) Using a scribe / availing compensatory time in examination despite being ineligible, or
   (j) Harassing or doing bodily harm to the staff employed by the Authority for the conduct of their examinations, or
   (k) Being in possession of or using mobile phone, pager or any electronic equipment or device or any other equipment capable of being used as a communication device during the examination; or
   (l) Violating any of the instructions issued to candidates along with their Admission Certificates permitting them to take the examination, or
   (m) Attempting to commit or as the case may be abetting the Commission of all or any of the acts specified in the foregoing clauses; may in addition to rendering himself/herself liable to criminal prosecution, be liable to be disqualified by the Authority from the examination for which he/she is a
candidate and/or to be debarred either permanently or for a specified period (i) by the Authority from any examination or selection held by them; (ii) by the Authority from any employment under them; (iii) dismissal from service by the Authority if he / she is already in Authority's employment; and (iv) if he/she is already in some other service, the Authority writing to his/her employer for taking disciplinary action.

Provided that no penalty shall be imposed except after

(i) giving the candidate an opportunity of making such representation, in writing as he/she may wish to make in that behalf; and

(ii) taking the representation, if any, submitted by the candidate within the period allowed to him/her into consideration.

13. **Use of Mobile Phones and other electronic devices**

   (a) The use of any mobile phone (even in switched off mode), pager or any electronic equipment or programmable device or storage media like pen drive, smart watches etc. or camera or blue tooth devices or any other equipment or related accessories either in working or switched off mode capable of being used as a communication device during the examination is strictly prohibited. Any infringement of these instructions shall entail disciplinary action including ban from future examinations.

   (b) Candidates are advised not to bring any of the banned items including mobile phones/pagers/valuables/costly items to the venue of the examination, as arrangement for safe-keeping cannot be assured. The Food Authority will not be responsible for any loss in this regard.

14. **Correspondence with the Authority:** The Authority will not enter into any correspondence with the candidates about their candidature.

15. The Admission letter link will be made available on the Authority’s website [www.fssai.gov.in](http://www.fssai.gov.in) for downloading by candidates. No Admission letter will be sent by post. If a candidate does not receive his e-Admission letter or any other communication regarding his/her candidature for the examination two weeks before the commencement of the examination, he/she should at once contact the helpline facility.

16. No candidate will be allowed to take the examination unless he/she holds an Admission Letter for the examination. On downloading of e-Admission Letter, check it carefully and bring discrepancies/errors, if any, by contacting the helpline.

17. **Proof of Identity to be submitted at the time of Examinations:** At the time of appearing for the examination, candidates are required to produce a currently valid photo identity card in original and a photocopy of the same in addition to the admission letter. Acceptable photo identity cards are PAN Card/Passport/Driving License/ Voter's Card/Bank Passbook with photograph/Photo identity proof issued by a Gazetted Officer on official letterhead/Photo identity proof issued by a People's Representative on official letterhead/valid recent Identity Card issued by a recognised college/university/e-Aadhar card/Aadhar card with a photograph/Employee ID/Bar Council Identity card with photograph. The candidate's identity will be verified with respect to his/her details on the Admission Letter/Examination Call Letter, in the Attendance List and requisite documents submitted. If identity of the candidate is in doubt the candidate may not be allowed to appear for the Examination.

**Note:** Candidates have to produce in original the photo identity proof and submit a photocopy of the photo identity proof along with Admission Letter/Examination Call Letter while attending each shift of the examination without which they will not be allowed to take up the examination. Candidates must note that the name (provided during the process of registration) as appearing on the call letters should exactly match the name as appearing on the photo identity proof, certificates, mark-sheets. Female candidates who have changed first/last/middle name post marriage must take special note of this. In case of candidates who have changed their name, will be allowed only if they produce - original Gazette Notification/their original marriage certificate/affidavit in original, together with a photocopy. If there is any mismatch between the name indicated in the Admission Letter/Examination Call Letter and Photo Identity Proof, the candidate will not be allowed to
appear for the examination.

18. The Authority would be analyzing the responses of a candidate with other appeared candidates to detect patterns of similarity. On the basis of such an analysis, if it is found that the responses have been shared and scores obtained are not genuine/valid, the Authority reserves the right to cancel his/her candidature.

19. Authority does not assume any responsibility for the candidates not being able to submit their applications within the last date on account of or for any other reason beyond the control of the Authority.

20. The candidates should note that their admission to the examination will be purely provisional based on the information given by them in the Application Form. This will be subject to verification of all the eligibility conditions by the Authority. The mere fact that an Admission Letter has been issued to a candidate, will not imply that his/her candidature has been finally cleared by the Authority or that entries made by the candidate in his/her application for the Preliminary examination have been accepted by the Authority as true and correct. Candidates may note that the Authority takes up the verification of eligibility conditions of a candidate, with reference to original documents, only after the candidate has qualified for the CBT/Written Test/ Skill Test/ Interview. Unless candidature is formally confirmed by the Authority, it continues to be provisional. The decision of the Authority as to the eligibility or otherwise of a candidate for admission to the Examination shall be final.

21. Candidates should note that the name in the Admission letter in some cases, may be abbreviated due to technical reasons

22. The possibility for occurrence of some problems in the administration of the examinations cannot be ruled out completely, which may impact test delivery and/or result from being generated. In that event, every effort will be made to rectify such problem, which may include movement of candidates, delay in test. Conduct of a re-exam is at the absolute discretion of FSSAI/test conducting body. Candidates will not have any claim for a re-test. Candidates not willing to move or not willing to participate in the delayed process of test delivery shall be summarily rejected from the process.

23. Candidates are advised to keep their e-mail ID/mobile number alive for receiving advices viz. Admission letters/Interview letters, etc. Candidates may check e-mails/SMS regularly. The Authority does not send any communication through any other mode.

24. The posts are also open to the employees of Food Authority (Staff Candidates) who satisfy the eligibility criteria. Their status as staff candidate will be verified at the time of interview.

25. The Authority does not furnish the mark-sheet to candidates. Marks obtained in examination will be made available on the Authority’s web-site in an interactive mode only after declaration of the final result to respective candidates.

26. Any canvassing by or on behalf of the candidates or other outside influence with regard to their selection/recruitment shall be considered as disqualification.

27. In all matters regarding eligibility, conduct of examinations, interviews, assessment, prescribing minimum qualifying standards in both the Examination and interview, in relation to number of vacancies and communication of result, the Authority’s decision shall be final and binding on the candidates and no correspondence shall be entertained in this regard.

28. A candidate will be eligible to get the benefit of community reservation only in case the particular caste to which the candidates belong is included in the list of reserved communities issued by the Central Government. If a candidate indicates in his/her application form that he/she belongs to General category but subsequently writes to the Authority to change his/her category to a reserved one, such request shall not be entertained by the Authority. Similar principle will be followed for PwBD categories also. In case of a candidate unfortunately becoming physically disabled during the course of the examination process, the candidate should produce valid document showing him/her acquiring a disability to the extent of 40% or more as defined under RPWD Act, 2016 to enable him/her to get the benefits of PwBD reservation.
29. Instructions and replies to queries relevant to the recruitment process in the form of FAQ (Frequently Asked Questions) will be uploaded on our official website only. Candidates are advised to keep her/him in touch with our official website.

30. Process of certification and format of certificates :-

(i) Candidates who wish to be considered against reserved vacancies or seek age-relaxation must submit requisite certificate from the competent authority, in the prescribed format when such certificates are sought by the authority at the time of document verification. Otherwise their claim for SC/ST/OBC/EWS/PwD/ESM category will not be entertained and their candidature/application will be considered under Unreserved (UR)/relevant category. The formats of the certificates are annexed with the Notice of this Examination. The certificate of disability issued under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (1 of 1996) will also be valid. Certificates in any other format are liable to be rejected.

(ii) Crucial date for claim of SC/ST/OBC/EWS/PwD status or any other benefits viz. fee concession; reservations, age relaxation, etc, wherever not specified otherwise, will be the CLOSING DATE FOR RECEIPT OF ONLINE APPLICATIONS.

(iii) A person seeking appointment on the basis of reservation to OBCs must ensure that he/she possesses the caste/community certificate and does not fall in creamy layer on the crucial date.

(iv) Candidates may also note that in respect of the above their candidature will remain provisional till the veracity of the concerned document is verified by the Appointing Authority. Candidates are cautioned that they will be debarred from the examinations conducted by the Authority in case they fraudulently claim SC/ST/OBC/EWS/PwBD/ESM status or avail any other benefit.

(q) Appointment of candidates shall be as per the Authority’s regulations and will be subject to their being found medically fit and the verification of character, antecedents and caste, wherever applicable.

(r) No person shall be eligible for appointment who had previously been dismissed or compulsorily retired from the service of a Department of a State or the Central Government or from any Public Sector Undertaking etc.

(s) No person shall be eligible for appointment who has been convicted in a Court of law for any offence involving moral turpitude.

(t) No TA will be provided for the CBT. However, candidates will be given AC-3 Tier Rail fare or ordinary bus fare “to and fro” by the shortest route, subject to production of railway ticket/bus ticket for attending the Interview only.

(u) Issue of Admit Card for the CBT & calling for Interview does not confer any right of acceptance of candidature and should not be construed as an acknowledgment of fulfilling the eligibility criteria for the post. It does not give indefeasible right to an individual for employment with Food Authority.

(v) Candidates in their own interest are requested to keep on visiting the Authority’s website www.fssai.gov.in for further updates.

(w) Any resultant dispute arising out of this advertisement shall be subject to the sole jurisdiction of the Courts situated at Delhi/New Delhi only.

(x) Formats of the certificates are given below.

Please note that candidates will not be permitted to appear for the examination without the following documents:
1. Valid Call Letter for the respective date and session of Examination
2. Photo-identity proof (as specified) in original bearing the same name as it appears on the call letter/ application form and
3. Photocopy of photo-identity proof (as mentioned in (2) above) Candidates reporting late i.e. after the reporting time specified on the call letter for Examination will not be permitted to take the examination.

The reporting time mentioned on the call letter is prior to the Start time of the test. The candidates may be required to be at the venue for up to 4 hours or more including the time required for completion of various formalities such as verification and collection of various requisite documents, biometric data capturing, logging in, giving of instructions etc. and including disruptions beyond control.
FORM OF CERTIFICATE TO BE PRODUCED BY A CANDIDATE BELONGING TO SCHEDULED CASTE OR SCHEDULED TRIBE IN SUPPORT OF HIS/HER CLAIM.

This is to certify that Sri / Smt / Kum* ___________________________ son / daughter* of ___________________________ of village/town* ___________________________ in District / Division* ___________________________ of the State/Union Territory* ___________________________ belongs to the Caste/Tribe* which is recognized as a Scheduled Caste/ Scheduled Tribe* under:

* The Constitution (Scheduled Castes) Order, 1950;
* The Constitution (Scheduled Tribes) Order, 1950;
* The Constitution (Scheduled Castes) (Union Territories) Orders, 1951;
* The Constitution (Scheduled Tribes) (Union Territories) Order, 1951;


* The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959 as amended by the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976;
* The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962;
* The Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962;
* The Constitution (Pondicherry) Scheduled Castes Order, 1964;
* The Constitution (Uttar Pradesh) Scheduled Tribes Order, 1967;
* The Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968;
* The Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968;
* The Constitution (Nagaland) Scheduled Tribes Order, 1970;
* The Constitution (Sikkim) Scheduled Castes Order, 1978;
* The Constitution (Sikkim) Scheduled Tribes Order, 1978;
* The Constitution (Scheduled Castes) Orders (Amendment) Act, 1990;
* The Constitution (Scheduled Castes) Orders (Amendment) Ordinance, 1991;
* The Constitution (ST) Orders (Second Amendment) Act, 1991;
* The Constitution (ST) Orders (Amendment) Ordinance, 1996;
* The Scheduled Caste and Scheduled Tribes Orders (Amendment) Act 2002;
* The Constitution (Scheduled Castes) Order (Amendment) Act, 2002;
* The Constitution (Scheduled Caste and Scheduled Tribes) Order (Amendment) Act, 2002;
* The Constitution (Scheduled Caste) Order (Second Amendment) Act, 2002].
Applicable in the case of Scheduled Castes / Scheduled Tribes persons, who have migrated from one State / Union Territory Administration.

This certificate is issued on the basis of the Scheduled Castes / Scheduled Tribes* Certificate issued to Shri/Smt/Kumari*___________________________________ Father/Mother* of Sri/Smt/Kumari*_________________ of village/town ______________________________________ in District/Division* ________________________________ of the State/Union Territory*______________________________ who belong to the __________________________ Caste/Tribe* which is recognized as a Scheduled Caste/Scheduled Tribe* in the __________________________ Caste/Tribe* which is recognized as a Scheduled Caste/Scheduled Tribe* in the State/Union Territory*______________________________ issued by the_______________________________ [Name of the authority] vide their order No. __________________________
dated __________________________

Shri/Smt/Kumari* ________________________________ and/or* his/her* family ordinarily reside(s) in village/town* ______________________________________ of District/Division* of the State / Union Territory* of

_____________________________________________

Signature ____________________________
Designation ____________________________

Place: [With seal of Office] State/Union Territory

Date: 

Note: The term "Ordinarily resides" used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

* Please delete the words which are not applicable. # Delete the paragraph which is not applicable.

List of authorities empowered to issue Caste / Tribe Certificates:


3. Revenue Officer not below the rank of Tehsildar.

4. Sub-Divisional Officers of the area where the candidate and / or his family normally resides.

Note: The Certificate is subject to amendment/modification of Scheduled Castes and Scheduled Tribes lists from time to time

-- -- --
FORM – II

FORM OF CERTIFICATE TO BE PRODUCED BY
OTHER BACKWARD CLASSES APPLYING FOR APPOINTMENT
TO POSTS UNDER THE GOVERNMENT OF INDIA

This is to certify that Sri / Smt. / Kumari

……………………………………………………………………………………………………………………………

……………………………………………………………………………………………………………………………

son/daughter of

……………………………………………………………………………………………………………………………

Of village/Town ………………………………………………………………………….. District/Division ______________

In the State/Union Territory __________________________________________________________ belongs to the

……………………………………………………………………………………………………………………………

which is recognized as a backward class under the Government of India,

Ministry of Social Justice and Empowerment’s Resolution No. ________________________ dated ________ *. Shri/Smt./Kumari

____________________ and/or his/her family ordinarily reside(s) in the ______________________ District/Division of the

____________________ State/Union Territory. This is also to certify that he/she does not belong to the

persons/sections (Creamy Layer) mentioned in column 3 of the Schedule to the Government of India, Department of Personnel

& Training OM No.36012/22/93- Estt.[SCT], dated 8-9-1993 **.

Dated: __________________________________________________________

District Magistrate

Deputy Commissioner etc.

Seal

* - the authority issuing the certificate may have to mention the details of Resolution of Government of India, in which the

caste of the candidate is mentioned as OBC.

**- As amended from time to time.

Note: - The term “Ordinarily” used here will have the same meaning as in Section 20 of the Representation of the

People Act, 1950.

The Prescribed proforma shall be subject to amendment from time to time as per Government of India Guidelines.
**FORM - III**

**Form of declaration to be submitted by the OBC candidates (in addition to the Community Certificate)**

I ......................................................... Son / daughter of Shri .......................................................... resident of village / town/city .............................................. district .............................................. State ..................................................... hereby declare that I belong to the.......................................................... Community which is recognized as a backward class by the Government of India for the purpose of reservation in services as per orders contained in Department of Personnel and Training Office Memorandum No. 3610222/93-Estt (SCT) dated 08/09/1993. It is also declared that I don’t belong to persons / sections / (Creamy Layer) mentioned in column 3 of Schedule to the above referred Office Memorandum dated 08/09/1993, O.M. No. 36033/3/2004-Estt (Res) dated 09th March 2004 and O.M. No. 36033/3/2004-Estt (Res) dated 14th October, 2008.

Signature of the Candidate ..............................................

Full Name .................................................................

Address .................................................................
FORM-IV

Disability Certificate
(In cases of amputation or complete permanent paralysis of limbs and in cases of blindness)
(Prescribed proforma subject to amendment from time to time)
(NAME AND ADDRESS OF THE MEDICAL AUTHORITY ISSUING THE CERTIFICATE)

Certificate No.: Date:

This is to certify that I have carefully examined
Shri/Smt./Kum. ____________________________________________ son/wife/daughter
of Shri
________________________________________ Date of Birth (DD / MM / YY) __ __ __

Age ______ years, male/female Registration No. ____________________ permanent resident of
House No. __________ Ward/Village/Street __________________________ Post
Office
________________________ District ______ State __________, whose photograph is
affixed above, and am satisfied that:

(A) he/she is a case of:
• Locomotor disability
• Blindness (Please tick as applicable)
(B) The diagnosis in his/her case is ______________
(C) He/She has __________ % (in figure) __________________

percent (in words) permanent physical

impairment/blindness in relation to his/her ________ (part of body) as per guidelines (to be specified)

2. The applicant has submitted the following documents as proof of residence:-

<table>
<thead>
<tr>
<th>Nature of Document</th>
<th>Date of Issue</th>
<th>Details of authority issuing certificate</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Signature/ Thumb impression of the person in whose favour disability certificate is issued.

(Signature and Seal of Authorised Signatory of notified Medical Authority)
Disability Certificate
(In case of multiple disabilities)
(Prescribed proforma subject to amendment from time to time)
(NAME AND ADDRESS OF THE MEDICAL AUTHORITY ISSUING THE CERTIFICATE)

Certificate No.: ____________________________ Date: ____________________________

This is to certify that we have carefully examined

Shri/Smt./Kum. ____________________________ son/daughter/Wife/daughter
of Shri ____________________________ Date of Birth (DD / MM / YY) ____________________________

Age _______ years, male/female Registration No. permanent resident of House No. Post Office Ward/Village/Street ____________________________

_________________________ District  ____________________________ State _______________, whose photograph is affixed above, and are satisfied that:

(A) He/she is a Case of Multiple Disabilities. His/her extent of permanent physical impairment/disability has been evaluated as per guidelines (to be specified) for the disabilities ticked below, and shown against the relevant disability in the table below:

<table>
<thead>
<tr>
<th>Srl. No.</th>
<th>Disability</th>
<th>Affected Part of Body</th>
<th>Diagnosis</th>
<th>Permanent physical impairment/mental disability (in %)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Locomotor disability</td>
<td>@ #</td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>Locomotor disability</td>
<td>#</td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>Blindness</td>
<td>Both Eyes</td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>Hearing impairment</td>
<td>£</td>
<td></td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>Mental retardation</td>
<td>X</td>
<td></td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>Mental-illness</td>
<td>X</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(B) In the light of the above, his/her overall permanent physical impairment as per guidelines (to be specified), is as follows:

- In figures: ____________________________ percent
- In words: ____________________________ percent

2. This condition is progressive/non-progressive/likely to improve/not likely to improve.

3. Reassessment of disability is: not necessary,
Or

(i) is recommended / after ________ years ________ months, and therefore this certificate shall be valid till (DD/MM/YY) ________________
@ - e.g. Left/Right/both arms/legs # - e.g. Single eye / both eyes
£ - e.g. Left / Right / both ears

4. The applicant has submitted the following documents as proof of residence :

<table>
<thead>
<tr>
<th>Nature of Document</th>
<th>Date of Issue</th>
<th>Details of authority issuing certificate</th>
</tr>
</thead>
</table>

5. Signature and Seal of the Medical Authority

<table>
<thead>
<tr>
<th>Name and seal of Member</th>
<th>Name and seal of Member</th>
<th>Name and seal of Chairperson</th>
</tr>
</thead>
</table>

Signature/Thumb impression of the person in whose favour disability certificate is issued.
**Disability Certificate**  
(In cases other than those mentioned in Form IV and V)  
(Prescribed proforma subject to amendment from time to time)  
(NAME AND ADDRESS OF THE MEDICAL AUTHORITY ISSUING THE CERTIFICATE)

Certificate No.: Date:  

This is to certify that I have carefully examined  

Shri/Smt./Kum. __________________________ son/wife/daughter of Shri  

_____________________________ Date of Birth (DD / MM / YY) _______  

Age _______ years, male/female _______ Registration No. ____________ permanent resident  

of House No. ___ Ward/Village/Street ________________________________  

PostOffice __________________ District __________ State __________, whose photograph is affixed above, and am satisfied that he/she is a Case of __________________ disability. His/her extent of percentage physical impairment/disability has been evaluated as per guidelines (to be specified) and is shown against the relevant disability in the table below:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Disability</th>
<th>Affected Part of Body</th>
<th>Diagnosis</th>
<th>Permanent physical impairment/mental disability (in %)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Locomotor disability</td>
<td>@</td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>Low vision</td>
<td>#</td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>Blindness</td>
<td>Both Eyes</td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>Hearing impairment</td>
<td>£</td>
<td></td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>Mental retardation</td>
<td>X</td>
<td></td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>Mental-illness</td>
<td>X</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(Please strike out the disabilities which are not applicable.)  

2. The above condition is progressive/non-progressive/likely to improve/not likely to improve. 
3. Reassessment of disability is:  
   (i) not necessary,  
   Or  
   (ii) is recommended/after ____________ years ____________ months, and therefore this certificate shall be valid till (DD/MM/YY) ____________________  

@ - e.g. Left/Right/both arms/legs  
# - e.g. Single eye / both eyes  
£ - e.g. Left / Right / both ears
4. The applicant has submitted the following documents as proof of residence:

<table>
<thead>
<tr>
<th>Nature of Document</th>
<th>Date of Issue</th>
<th>Details of authority issuing certificate</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(Authorised Signatory of notified Medical Authority)
(Name and Seal)
Countersigned

{Countersignature and seal of the CMO/Medical Superintendent/Head of Government Hospital, in case the certificate is issued by a medical authority who is not a government servant (with seal)}

Signature/Thumb impression of the person in whose favour disability certificate is issued.
FORM - VII

Form of Certificate applicable for Released/Retired Personnel

(Prescribed proforma subject to amendment from time to time)

It is certified that No. _______ Rank ______ Name ______ whose date of birth is____ has rendered service from ______ to ______ in Army/Navy/Air Force.

2. He has been released from military services:

% a) on completion of assignment otherwise than

(i) by way of dismissal, or

(ii) by way of discharge on account of misconduct or inefficiency, or

(iii) on his own request, but without earning his pension, or

(iv) he has not been transferred to the reserve pending such release.

% b) on account of physical disability attributable to Military Service.

% c) on invalidment after putting in at least five years of Military service

3. He is covered under the definition of Ex-Serviceman (Re-employment in Central Civil Services and Posts) Rules, 1979 as amended from time to time.

Place: Signature, Name and Designation of the Competent Authority

**

Date: SEAL

% Delete the paragraph which is not applicable.

** Authorities who are competent to issue certificate to Armed Forces Personnel for availing Age concessions are as follows:

(a) In case of Commissioned Officers including ECOs/SSCOs: Army: Military Secretary Branch, Army Hqrs., New Delhi; Navy: Directorate of Personnel, Naval Hqrs., New Delhi; Air Force: Directorate of Personnel Officers, Air Hqrs., New Delhi.

In case of JCOs/ORs and equivalent of the Navy and Air Force: Army: By various Regimental Record Offices; Navy: CABS, Mumbai; Air Force: Air Force Records, New Delhi.
FORM - VIII

Form of Certificate for Serving Personnel
(Applicable for serving personnel who are due to be released within one year)
(Prescribed proformasubject to amendment from timetotime)

1. It is certified that No. __________ Rank __________ Name ________________________________ is serving in the Army/Navy/Air Force from ________________.

2. He is due for release/retirement on completion of his specific period of assignment on or before ________________.

3. No disciplinary case is pending against him

Place: ________________________ Signature, Name and Designation of the
Competent Authority **

Date: ________________________ SEAL

** Authorities who are competent to issue certificate to Armed Forces Personnel for availing Age concessions are as follows:

(a) In case of Commissioned Officers including ECOs/SSCOs: Army: Military Secretary Branch, Army Hqrs., New Delhi; Navy: Directorate of Personnel, Naval Hqrs., New Delhi; Air Force: Directorate of Personnel Officers, Air Hqrs., New Delhi.

(b) In case of JCOs/ORs and equivalent of the Navy and Air Force: Army: By various Regimental Record Offices; Navy: CABS, Mumbai; Air Force: Air Force Records, New Delhi.
Undertaking to be given by serving Armed Force personnel who are due to be released within one year
(Prescribed proforma subject to amendment from time to time)

(1) I understand that if selected on the basis of the recruitment/Examination to which this application relates, my appointment will be subject to my producing documentary evidence to the satisfaction of the Appointing Authority that I have been duly released/retired/discharged from the Armed Forces and that I am entitled to the benefits admissible to Ex-Servicemen in terms of the Ex-Servicemen (Re-employment in Central Civil Service and Posts) Rules, 1979, as amended from time to time.

(2) I also understand that I shall not be eligible to be appointed to a vacancy reserved for Ex-serviceman in regard to the recruitment covered by this examination, if I have at any time prior to such appointment, secured any employment on the civil side (including Public Sector Undertaking, Autonomous Bodies/Statutory Bodies, Nationalised Banks, etc.), by availing of the concession of reservation of vacancies admissible to Ex-serviceman.

Place:

Date: Signature and Name of Candidate
FORM - X

Form of Certificate applicable for Serving Armed Force Personnel who have already completed their initial assignment and are on extended assignment
(Prescribed proforma subject to amendment from time to time)

1. It is certified that No.__________ Rank _______ Name ____________________________ whose date of birth is ____________ is serving in the Army/Navy/Air Force from ________________

2. He has already completed his initial assignment of five years on __________________________ and is on extended assignment till ________________

3. There is no objection to his applying for civil employment and he will be released on three months’ notice on selection from the date of receipt of offer of appointment.

Place: __________________________ Signature, Name and Designation of the Competent Authority **

Date: __________________________ SEAL

** Authorities who are competent to issue certificate to Armed Forces Personnel for availing Age concessions are as follows:

(a) Incase of Commissioned Officers including ECOs/SSCOs: Army: Military Secretary Branch, Army Hqrs., New Delhi; Navy: Directorate of Personnel, Naval Hqrs., New Delhi; Air Force: Directorate of Personnel Officers, Air Hqrs., New Delhi.

(b) Incase of JCOs/ORs and equivalent of the Navy and Air Force: Army: By various Regimental Record Offices; Navy: CABS, Mumbai; Air Force: Air Force Records, New Delhi.
UNDERTAKING TO BE GIVEN BY THE EX-SERVICEMAN

I understand that, if selected on the basis of recruitment/examination to which the application relates, my appointment will be subject to my producing documentary evidence to the satisfaction of the Appointing Authority that I have been duly released/retired/discharged from the Armed Forces and that I am entitled to the benefits admissible to Ex-Servicemen in terms of the Ex-Servicemen (Re-Employment in Central Civil Services and Posts rules, 1979, as amended from time to time).

I also understand that I shall not be eligible to be appointed to a vacancy reserved for Ex-S in regard to the recruitment covered by this examination, if I have at any time prior to such appointment, secured any employment on the civil side (including Public Sector Undertaking, Autonomous Bodies/Statutory Bodies, Nationalized Banks, etc.) by availing of the concession of reservation of vacancies admissible to Ex-S.

I further submit the following information:

a) Date of appointment in Armed Forces

b) Date of discharge

c) Length of service in Armed Forces

d) My last Unit/Corps

Place:

Date:

(Signature of the Candidate)
CERTIFICATE REGARDING PHYSICAL LIMITATION IN AN EXAMINEE TO WRITE

This is to certify that, I have examined Mr/Ms/Mrs______________ (name of the candidate with disability), a person with _______ (nature and percentage of disability as mentioned in the certificate of disability), S/oD/o___________________, a resident of ____________________________ (Village/District/State) and to state that he/she has physical limitation which happens his/her writing capabilities owing to his/her disability.

Place:
Date:

(Signature)

Chief Medical Officer/Civil Surgeon/Medical Superintendent of a Government health care institution

Name and Designation Name of Government Hospital/Health care centre with seal

Note:
Certificate should be given by a specialist of the relevant stream/disability (Eg. Visual Impairment- Ophthalmologist, Locomotor Disability-Orthopedic specialist/PMR)
LETTER OF UNDERTAKING FOR USING OWN SCRIBE

I, ___________________________________, a candidate with ________________________________ (name of the disability), appearing for the ________________________________ (name of the examination), bearing Roll No. ___________________ and Registration No. ________________________ at ____________________________ (name of the centre) in the District & State ___________________________ (name of the district and state). My qualification is ________________________________. I do, hereby, state that ____________________________ (name of the scribe) will provide the services of Scribe for the undersigned for taking the aforesaid examination. I do, hereby, undertake that the qualification of the scribe is ________________________________. In case, subsequently it is found that qualification of the scribe is not as declared by the undersigned and is beyond my qualification, I shall forfeit my right to the post and claims relating thereto. Place: ________________________________

Date: (Signature of the candidate with Disability)

Place: ________________________________

Date: ________________________________

(Signature of the candidate with Disability)
WHOMSOEVER IT MAY CONCERN

This is to certify that Mr/Ms , S/o/D/o is an employee of this organization/Department/Ministry and duties performed by him during the period(s) are as under:-

<table>
<thead>
<tr>
<th>SI. No.</th>
<th>Name of the post held</th>
<th>From (dd/mm/yy)</th>
<th>To (dd/mm/yy)</th>
<th>Total period (dd/mm/yy)</th>
<th>Nature of Appointment- Permanent, Regular, Temporary, Part-time, Contract, Guest, Ad hoc, Honorary, etc</th>
<th>Department/Specialty/ Field of Experience</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>SI No.</th>
<th>Monthly remuneration (Total) As pert CPC with grade pay/Level (as per 7/6 CPC)/IDA Pay Scale/ Annual CTC</th>
<th>Duties performed/ experience gained in brief in each post (please give details, if need be, in attached sheet)</th>
<th>Place of posting</th>
<th>Nature of Work</th>
<th>Remarks, if any</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>a) Managerial (Lower/Middle /Senior*)</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>b) Supervisory</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>c) Operative</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td>d) If none of the above, please indicate nature of work</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

2. It is certified that above facts and figures are true and based on service records available in our Organization/Department/Ministry.

Signature & Seal of Authorised Signatory of Organisation/Dept./Ministry